

1	2	3	4	5
7. Dr. Ombir Singh	Violation to Model Code of Conduct by the Prime Minister on 26.9.1996 and direction to the District Magistrate, Meerut District, to distribute the subsidy on fertilisers and tractors. Also the Collector was directed to allocate funds to Malepur Sugar Mills.		Forwarded to Chief Secretary/ CEO for factual report.	Report received.
8. Sh. Jitendra Prasad M.P. President Uttar Pradesh Congress Committee(I)	Allegation against Sh. Kalyan Singh, former Chief Minister of Uttar Pradesh and B.J.P. leader in public meeting at Bilsa on 26.6.96 has asked his partymen to take up arms.		Referred to Chief Secretary U.P. for factual report	Report received.
9. Sh. Ram Prasad Chaudhury, Bahujan Samaj Party	allegation against Governor Sh. Romesh Bhandari for inauguration of Navin Mandi		Forwarded to Chief Secretary/ CEO for factual report	Report Received.
10. Sh. Kirat Singh	Granting concession of Rs.20 crores by exempting Hides and Skins (Leather) from 2% Mandi fee.		-do-	-do-

Non-Payment by Kazakhstan to Indian Tea Exporters

3213. SHRI SANAT KUMAR MANDAL : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government of Kazakhstan has failed to honour its sovereign guarantees for payment of a total of \$ 7.8 million (Rs.27.30 crore) to Indian tea exporters;

(b) whether the Export Credit Guarantee Corporation of India (ECGC) has stopped extending any Cover to Indian exports to the Central Asian Republic; and

(c) if so, the steps taken by the Government to ensure the payment without any more delay and the sovereign guarantees to tea exporters is honoured by the Kazakhstan Government?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) Export of tea valuing US \$ 8.258 million was made by Indian tea exporters to Kazakhstan. A sum of US \$ 3.12 million has already been received and an amount of US \$ 5.138 million plus interest thereon is yet to be received by the Indian companies. The matter has been taken up with the Kazakh authorities on number of occasions. They have assured that the outstanding payment would be paid soon.

(b) Export Credit Guarantee Corporation of India (ECGC) has been extending credit guarantee cover for Indian exports to Kazakhstan. They have not stopped their operation in the said country. As the country is placed under "Restricted Cover" the cases for guarantee coverage are considered on case to case basis.

(c) The matter pertaining to payment of dues has been taken up from time to time with the Kazakh

Government through our diplomatic channels. This was raised with Deputy Prime Minister of Kazakhstan by the Commerce Minister during his visit to Almaty in October, 1996. Prime Minister of India also has requested the President of Kazakhstan to clear the dues during this recent visit.

[Translation]

Acquisition of Land by CIL

3214. PROF. RITA VERMA : Will the Minister of COAL be pleased to state :

(a) the areas of the land, out of the total area acquired by the ancillary units of Coal India Ltd. which have not come under actual possession of these units, subsidiary-wise;

(b) the reasons for delay in getting possession of land;

(c) whether employment and compensation have already been provided in lieu of acquisition of such land; and

(d) if so, the details thereof, subsidiary-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) Subsidiary-wise details of acquired land the physical possession of which could not be obtained are as under :-

Area in hectares	
Name of the Subsidiary	Quantum of land not in physical possession
1	2
E.C.L.	NIL
B.C.C.L.	64.44

1	2
C.C.L.	29,187.260
N.C.L.	1,656.000
W.C.L.	2,870.000
S.E.C.L.	NIL
M.C.L.	12,745.939
Total CIL	46,523.639

(b) Delay in getting possession of land is due to title disputes, dispute amongst land owners, refusal of land owners to accept compensation, payment and hand over possession of the land demanding higher compensation, employment etc.

(c) No cash compensation for such lands as shown in reply to part (a) except for 64.44 hectares of land in respect of BCCL has been paid. Nor any employment in respect of such lands has so far been offered.

(d) Does not arise.

[English]

Exporation of Gas

3215. SHRI GEORGE FERNANDES : Will the Minister of COAL be pleased to state :

(a) whether Amoco Corporation was given permission for exploration of methane gas in Bihar and West Bengal;

(b) if so, when the permission was given and the terms and conditions of permission;

(c) whether the Amoco Corporation has since withdrawn the project; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) and (b). Approval of the Government was accorded to M/s. Amoco India Petroleum Company (Amoco) for exploration of Coal Bed Methane gas in two blocks located in Bihar in September, 1994. The terms of approval were inter-alia as under :-

(i) M/s. Amoco will have to enter into memorandum of Understanding with Coal India Limited (CIL), setting out terms and conditions including arbitration procedures for damages to coal mines.

(ii) Commercial arrangement to be entered into between CIL and Amoco should provide for-

- Payment of statutory levies and taxes to the Government by Amoco as per prevailing laws.
- Payment of a fixed amount of Rs.1.63 crores as "Signature Bonus" to CIL by M/s. Amoco.

payment of royalty @12.5% of the Well Head sale value of methane Gas by M/s. Amoco. Of this, 10% will be payable as royalty to the State Government and 2.5% to CIL as Production Bonus.

(iii) There will be no financial liabilities on CIL. However, at a later date CIL may show their willingness in its development as a joint venture with Indian and foreign company.

(iv) Amoco will undertake their own marketing and distribution of gas without any interference from the Ministry or CIL subject to the prevailing laws of India.

(v) Import of equipment for exploration and extraction of Coal Bed Methane will be considered as a concessional duty at the same rate applicable to oil companies coming to India.

(vi) The approval is valid for a period of two years from the date of issue.

(c) and (d). Yes, Sir. The company has since withdrawn the project on the ground that this project has not kept pace with their other CBM projects in the world.

Salt Cess

3216. SHRI SANAT MEHTA : Will the Minister of INDUSTRY be pleased to state :

(a) the total salt cess collected by his Ministry from various salt-producing States during each of the last three years; and

(b) the manner in which this cess is spent for the welfare of the salt workers and for providing infrastructure facilities to industry in each State during the above period?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Salt Cess collected from various salt producing States during each of the last three years is as under:

(Figures in lakh rupees)

State	93-94	94-95	95-96
Gujarat	183.46	180.13	196.37
Tamil Nadu & Andhra Pradesh	27.52	27.48	28.15
Rajasthan	7.85	13.37	14.66
Maharashtra	7.07	5.16	6.25
West Bengal & Orissa	1.10	1.35	0.91
Total	227.00	227.49	246.34

(b) A Portion of the cess collected from various salt producing States is spent for the welfare of the salt workers and for providing infrastructure facilities to